

Central Administrative Tribunal  
Jabalpur Bench

OA No.259/06

Jabalpur this the 4<sup>th</sup> day of May 2006.

C O R A M

Hon'ble Dr.G.C.Srivastava, Vice Chairman  
Hon'ble Ms.Sadhna Srivastava, Judicial Member

Manoj Kumar Chourey  
Son of Shri Munnaka Lalchourey  
R/o Village and Post Gunra  
Tehsil, Itarsi  
District Hoshangabad (M.P.)

Applicant

(By advocate: None present)

Versus

1. Union of India  
Through the Secretary  
Ministry of Defence  
New Delhi.

2. Commandant  
Central Proof Establishment  
Ministry of Defence (BGQUA)  
Itarsi.

3. Senior Administrative Officer  
Central Proof Establishment  
Ministry of Defence (BGQUA)  
Itarsi.

Respondents

(By advocate :

ORDER

By Ms. Sadhna Srivastava, Judicial Member

Applicant is aggrieved by his non-selection as Civilian Motor Driver (ordinary grade) in Central Proof Establishment under respondents 2 & 3.

2. According to applicant, respondent No.2 issued an advertisement regarding appointment of Civilian Motor Drivers, for



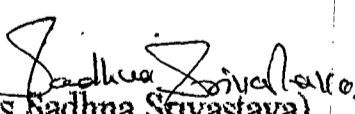
which applicant also applied and thereafter an interview/test was conducted on 14.5.2005. On 18.7.2005, respondent No.3 issued a provisional appointment offer for the post of Civilian Motor Driver to the applicant, as contained in Annexure A3. On 18.7.05 the applicant was asked to fill in 3 copies of attestation forms.

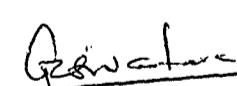
3. The allegation in the application is to the effect that he has been disqualified for furnishing false information in the attestation forms. Column No.12 (i) of the attestation form required the applicant to state, if any case was pending against him. Applicant, on his own admission, as reflected by the copy of the judgment passed in a criminal case (Annexure A5), admits that a criminal case was pending against him at the time of submission of the attestation forms (Page 14). In the criminal case, he was acquitted as per judgment-dated 17.11.05. Applicant further alleges that the respondents have disqualified him.

4. We have perused the attestation forms. It clearly mentions that furnishing of false information or suppression of factual information in the attestation form would entail disqualification and is likely to render the candidate unfit for employment under the Government.

5. From the facts, as alleged in the OA, it remains a fact that the applicant has suppressed material fact about pendency of a criminal case which was pending against him at the time of submission of the attestation forms. Therefore, relying on applicant's own <sup>written submission</sup>, we do not find any reason to issue notice to the respondents.

6. The OA is dismissed at the admission stage itself.

  
(Ms. Sadhna Srivastava)  
Judicial Member

  
(Dr. G.C. Srivastava)  
Vice Chairman

aa.

पूछांकन द्वारा/ज्ञाता.....जबलपुर, दि.....

परिस्थिति: उत्तरे लिखा:-

(1) समिति, न. .... का नाम द्वारा दर्शाया जबलपुर

(2) अंतर्गत नाम द्वारा के काउंसिल

(3) प्रधान नाम द्वारा के काउंसिल

(4) काउंसिल, न. .... नाम द्वारा काउंसिल

सूचना द्वारा दर्शाया काउंसिल द्वारा

उप रजिस्ट्रार

14/5/06

गुरु

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